

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00582/2017**

**DATED THIS THE 06<sup>th</sup> DAY OF MARCH, 2018**

**HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)**

Sri K.Krishna Naik  
 Age: 55 years  
 S/o Late Sri.Ishwara Naik  
 Occn: Postal Assistant  
 Mangaluru Head Post Office  
 Mangaluru: 575 001. ....Applicant

(By Advocate Sri P.A.Kulkarni)

Vs.

1. Chief Post Master General  
 Karnataka Circle  
 Palace Road  
 Bengaluru: 560 001.
2. Post Master General  
 S.K.Region  
 Palace Road  
 Bengaluru: 560 001.
3. Senior Superintendent of Post Offices  
 Mangaluru Division  
 Mangaluru: 575 002.
4. Post Master  
 Mangaluru Head Post Office  
 Mangaluru: 575 001. ....Respondents

(By Advocate Shri M.Vasudeva Rao, Ld.Sr.CGSC)

**O R D E R(ORAL)**

**(PER HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER(A))**

When the matter was taken up today, Learned Counsel for the applicant mentioned that he has already filed a memo for disposal of the OA as 'not pressed' since the respondents vide para-8 of their reply statement have

mentioned that 3<sup>rd</sup> respondent was directed to obtain representation of the applicant on the proposed action under FR 56(j) and submit the same for further necessary action by the 2<sup>nd</sup> respondent. The 3<sup>rd</sup> respondent was further instructed not to retire the applicant on the forenoon of 15/11/2017. The Ld.Counsel for the applicant submits that in view of this, he does not want to press the OA further and the same may be disposed of as not pressed.

2. Shri M.V.Rao, Ld.Sr.CGSC submits that he has no objection to the submission made by the Ld.Counsel for the applicant and the OA can be closed.
3. In view of the submissions made by both the Ld.Counsels, the OA stands disposed of as not pressed. No order as to costs.

**(P.K.PRADHAN)  
MEMBER (A)**

/ps/

OA.No.170/00582/2017/CAT/Bangalore Bench

Annexure-A1: Copy of the second show cause notice dtd:17.3.2017

Annexure-A2: Copy of the DOPT OM dtd.12.11.2010

Annexure-A3: Copy of the punishment order dtd.25.7.2017 passed by R-3

Annexure-A4: Copy of impugned order dtd.9.8.2017 passed by R-3

Annexure-A5: Copy of the Apex Court ruling in case of UOI versus J.N.Sinha and another reported in (1970) 2 SCC 458

**Annexures with reply statement:**

Annexure-R1: Copy of the proceedings dtd.02.08.2017

Annexure-R2: Copy of the letter dtd.16.10.2017

Annexure-R3: Copy of the Memo dtd.09.12.2015

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